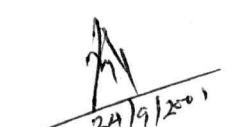


NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

counter not filled.
Patra. 21/9
Registration

4-9-2001.
Sh. S.B.Jena, 2d Asst. file one
A 2 P.M. for 4 weeks time
file Complain. Head. Time
allowed to file counter by
2-10-2001.


REGISTRAR

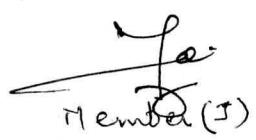
Counter not filled.
For brother
address.
Patra. 10/10
Registration

11-2001
Call on 19-11-2001 for
counter.


REGISTRAR
Counter copy my
servd.
Patra
16/11
R. Smith

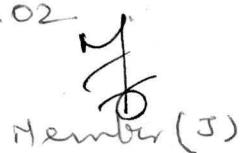
order dated 27.02.02.

At the request of learned Counsel of
both sides matter is adjourned to 01.03.02


Member (J)

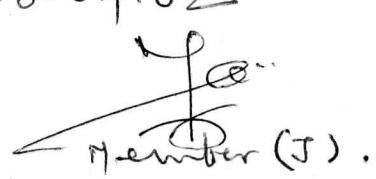
order dated 01.03.02.

None appears for either side.
adjourned to 08.03.02


Member (J)

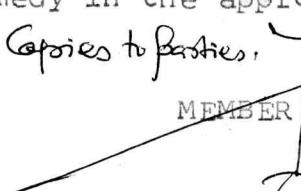
order dated 08.03.02.

No time for the day.
adjourned to 08.04.02


Member (J)

Order dated 8.4.2002

None appears for the Applicant on
call. Shri S.B.Jena, learned Addl. Standing Counsel
points out that the applicant's husband was
a Member of the Armed Force and she has filed
the present O.A. seeking an employment for her
son (not impleaded as party in this O.A.), on
compassionate grounds. The cases relating to
Armed forces are not within the jurisdiction
of the Tribunal and therefore, the O.A. is
dismissed leaving liberty to the applicant to
workout her remedy in the appropriate forum.
No costs. Send copies to parties.


08/04/2002
MEMBER (JUDICIAL)